

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 510/ 1996

Tuesday, this the 30th day of April, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

V.P. Ramachandran Nair, S/o V.R. Parameswaran Nair,  
Language Teacher(Hindi),  
Junior Basic School, Minicoy,  
Government Quarters, Minicoy.

.. Applicant

By Advocate Mr M R Rajendran Nair.

Vs

1. The Administrator,  
Union Territory of Lakshadweep,  
Kavarathi.
2. The Director of Education,  
Union Territory of Lakshadweep,  
Kavarathy.
3. The Head Master,  
Junior Basic School, Minicoy.

.. Respondents

The application having been heard on 30th April, 1996,  
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges A-1 telegram transferring  
him from Minicoy to Kiltan. According to him, for  
reasons of health as also for domestic reasons, transfer  
to Kiltan would prejudice him considerably. We find  
that he has made A-3 representation and we have no doubt  
that respondent Administrator will consider the same  
on its merits and pass appropriate orders as expeditiously  
as possible.

2. Operation of A-1 telegram/transfer order will be held in abeyance, until a decision is taken by the Administrator as aforesaid.
3. Applicant will forward a copy of the original application and a copy of this order to respondent Administrator for compliance.
4. With the aforesaid directions, we dispose of the application. No costs.

Dated the 30th April, 1996.

  
P V VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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List of Annexures

1. Annexure A-1:- True copy of the Telegraphic Message dated 28.3.96 issued by 3rd respondent to the applicant.
2. Annexure-A3:- True copy of the representation dated 15-4-96 submitted by the applicant to the 1st respondent.